

## **EXTRAORDINARY**

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### LAW DEPARTMENT

**NOTIFICATION** 

The 12th August, 2016

No.8051-Legis-32/2016/L.—The following Ordinance promulgated by the Governor of Odisha on the 11th August, 2016 is hereby published for general information.

ODISHA ORDINANCE No. 05 of 2016

# THE ODISHA GRAMA PANCHAYATS (AMENDMENT) ORDINANCE, 2016

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#### ORDINANCE

FURTHER TO AMEND THE ODISHA GRAMA PANCHAYATS ACT, 1964.

WHEREAS the Legislature of the State of Odisha is **not** in session;

AND, WHEREAS, the Governor of Odisha is satisfied that circumstances exist which render it necessary for him to take immediate action to amend the Odisha Grama Panchayats Act, 1964 in the manner hereinafter appearing:

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Odisha is pleased to make and promulgate the following Ordinance in the Sixty-seventh Year of Republic of India:—

Short title.

 This Ordinance may be called the Odisha Grama Panchayats (Amendment) Ordinance, 2016.

Amendment of section 10.

2. In section 10 of the Odisha Grama Panchayats Act, 1964, in clause (a) of sub-section (6), for the words "after every two terms of general election", the words "at every general election" shall be substituted.

Odisha Act 1 of 1965

Dated the 11th August, 2016

S. C. JAMIR GOVERNOR OF ODISHA

B. P. ROUTRAY

Principal Secretary to Government